

CC No. 299/2019 (Old CC No. CBI/33/2017)
RC No. 219 2014 (E) 0017
Branch: CBI, EO-I, New Delhi
CBI Vs. M/s SKS Ispat Ltd & Others
U/s 120-B r/w 420 IPC and also substantive offences thereof.

06.08.2020.

Matter taken up today in compliance of Office Order No. Power/Gaz./RADC/2020/E-7784-7871 dated 30.07.2020 and also in continuation to orders No.819-903/DJ/RADC/2020 dated 16.05.2020, No. E1792-1876/DJ/RADC/2020 dated 22.05.2020, No. E-2574-2639/DJ/RADC/2020 dated 29.05.2020, No. E-3943-4029/DJ/RADC/2020 dated 13.06.2020, No. E-4121-4205/DJ/RADC/2020 dated 15.06.2020 and No. Power/Gaz./RADC/2020/E-5577-5661 Dated 29.06.2020 and Power/Gaz./RADC/2020/E-6836-6919 Dated 14.07.2020, of Ld. District & Sessions Judge-Cum-Spl. Judge (PC ACT) (CBI) Rouse Avenue District Court, New Delhi.

The present matter is being taken up today through video conferencing as regular functioning of the Courts at District Courts has been suspended since 23.03.2020 vide office orders of Hon'ble High Court of Delhi bearing Nos. 373/Estt./E1/DHC dated 23.03.2020, No.159/RG/DHC/2020 dated 25.03.2020, No.R-77/RG/DHC/2020 dated 15.04.2020, No. R-159/RG/DHC/2020 dated 02.05.2020, No. R-235/RG/DHC/2020 dated 16.05.2020, R-305 /RG/DHC/2020 dated 21.05.2020, No.1347/DHC/2020 dated 29.05.2020, No.17/DHC/2020 dated 13.06.2020, No.22/DHC/2020 dated 29.06.2020, No. 24/DHC/2020 dated 13.07.2020 and No. 26 /DHC/2020 dated 30.07.2020.

The hearing of the present matter is being taken up via Cisco WebEx Platform in the presence (onscreen) of:

Present: Ld. Senior PP Sh. A.P. Singh, Ld. DLA Sh. V.K. Sharma and Advocate Ms. Tarannum Cheema for CBI alongwith IO Inspector Bodh Raj Hans.

Ld. Counsel Sh. Atul Shankar Mathur for A-1 company M/s SKS Ispat & Power Ltd.

Ld. Counsel Sh. Shishir Mathur for A-2 Deepak Gupta.

Ld. Counsel Sh. Jai Sahai Endlaw for A-3 Satya Narain Dwivedi.

Ld. Counsel Sh. Arvind Kumar Verma for A-4 Amrit Singh.

Ld. Counsel Sh. Atul Shankar Mathur for A-1 M/s SKS Ispat & Powre Ltd submits that he does not intend to file written submissions in the present case.

Ld. Counsel Sh. Jai Sahai Endlaw for A-3 Satya Narain Dwivedi submits on the last date of hearing he had sought time to file written submission but now he does not intend to file any written submissions on the point of charge.

Ld. Counsel Sh. Arvind Kumar Verma for A-4 Amrit Singh submits that he has already filed written submissions.

Heard. Considered.

Ld. Counsel is requested that a hard copy thereof be also placed in the judicial file as and when normal functioning of the courts is resumed.

Case is now adjourned to 31.08.2020 for consideration.

A scanned signed copy of this order is being sent to Sh. Mukesh JJA, Computer Branch, RADC via WhatsApp for uploading it on the official website of Delhi District Courts.

A copy of order is being retained, to be placed in the judicial file as and when normal functioning of the courts is resumed.

The present order has been dictated on phone to Steno Pawan Singhania.

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**(Bharat Parashar)
Special Judge, (PC Act)
(CBI), Court No. 608
Rouse Avenue Court
New Delhi
06.08.2020.**

CC No. 292/2019 (New CC No. 74/16 & 02/14)
RC No. 219 2012 E 0011
Branch: CBI/EOU-IV/EO-II, New Delhi
CBI Vs. Y. Harish Chandra Prasad & Ors.
U/s. 120-B IPC, 406 IPC, 409 IPC, 420 IPC,
U/s 120-B/409/420 IPC U/s 13(1)(c) & 13(1)(d) P.C. Act, 1988

06.08.2020.

Matter taken up today in compliance of Office Order No. Power/Gaz./RADC/2020/E-7784-7871 dated 30.07.2020 and also in continuation to orders No.819-903/DJ/RADC/2020 dated 16.05.2020, No. E1792-1876/DJ/RADC/2020 dated 22.05.2020, No. E-2574-2639/DJ/RADC/2020 dated 29.05.2020, No. E-3943-4029/DJ/RADC/2020 dated 13.06.2020, No. E-4121-4205/DJ/RADC/2020 dated 15.06.2020 and No. Power/Gaz./RADC/2020/E-5577-5661 Dated 29.06.2020 and Power/Gaz./RADC/2020/E-6836-6919 Dated 14.07.2020, of Ld. District & Sessions Judge-Cum-Spl. Judge (PC ACT) (CBI) Rouse Avenue District Court, New Delhi.

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The hearing of the present matter is being taken up via Cisco WebEx Platform in the presence (onscreen) of:

Present: Ld. Senior PP Sh. A.P. Singh, Ld. DLA Sh. V.K. Sharma and Advocate Ms. Tarannum Cheema for CBI along with IO Dy. SP. K.L. Moses.

Ld. Counsels Sh. Shri Singh and Sh. Yogesh Raavi for A-1 Y. Harish Chandra Prasad.

A-2 P. Trivikrama Prasad.

Ld. Counsels Sh. Arshdeep Singh and Sh. Faraz Maqbool for A-2 P. Trivikrama Prasad.

Ld. Counsels Sh. P.K. Dubey and Sh. Anurag Andley for A-3 M/s BTPL.

Ld. Counsel Sh. Rahul Tyagi for A-4 H.C. Gupta, A-5 K.S. Kropcha and A-6 K.C. Samria.

Ld. Senior PP Sh. A.P. Singh pointed out that in the present case examination-in-chief of PW IO Dy. SP K.L. Moses has already been recorded and it is cross-examination which is to be carried out by Ld. Counsels.

Heard. Considered.

On the suggestion of the Court, Ld. Counsels for all the accused persons very fairly agreed to give a trial to carry out cross-examination of PW IO Dy. SP. K.L. Moses, through video conferencing mode via Cisco WebEx Platform.

Accordingly, matter be now put up for cross-examination of IO Dy. SP K.L. Moses on 19.08.2020 at 02.15 pm.

A scanned signed copy of this order is being sent to Sh. Mukesh JJA, Computer Branch, RADDC via WhatsApp for uploading it on the official website of Delhi District Courts.

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**(Bharat Parashar)
Special Judge, (PC Act)
(CBI), Court No. 608
Rouse Avenue Court
New Delhi
06.08.2020**

CC No. 276/2019 (Old CC No. 14/17)
RC No. 219 2014 (E) 0016
Branch: CBI, EO-I, New Delhi
CBI Vs. M/s SKS Ispat & Power Ltd. & Ors.
U/s 120-B r/w Section 420 IPC & substantive offences thereof

06.08.2020.

Matter taken up today in compliance of Office Order No. Power/Gaz./RADC/2020/E-7784-7871 dated 30.07.2020 and also in continuation to orders No.819-903/DJ/RADC/2020 dated 16.05.2020, No. E1792-1876/DJ/RADC/2020 dated 22.05.2020, No. E-2574-2639/DJ/RADC/2020 dated 29.05.2020, No. E-3943-4029/DJ/RADC/2020 dated 13.06.2020, No. E-4121-4205/DJ/RADC/2020 dated 15.06.2020 and No. Power/Gaz./RADC/2020/E-5577-5661 Dated 29.06.2020 and Power/Gaz./RADC/2020/E-6836-6919 Dated 14.07.2020, of Ld. District & Sessions Judge-Cum-Spl. Judge (PC ACT) (CBI) Rouse Avenue District Court, New Delhi.

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Present: Ld. Senior PP Sh. A.P. Singh, Ld. DLA Sh. V.K. Sharma and Advocate Ms. Tarannum Cheema for CBI along with IO Inspector M.R. Atrey.

Ld. Counsel Sh. Atul Shankar Mathur for A-1 company M/s SKS Ispat & Power Ltd.and A-2 Anil Gupta.

Ld. Counsel Sh. Shishir Mathur for A-3 Deepak Gupta.

Ld. Counsel Sh. Arvind Kumar Verma for A-4 Amrit Singh.

Ld. Counsels Sh. Neeraj Chaudhari and Sh. Atul Shankar Mathur for A-5 Sudhir Kumar Sahay.

Ld. Counsels Sh. Atul Shankar Mathur and Sh. Neeraj Chaudhari submit that they do not intend to file written submissions in the present case.

Ld. Counsel Sh. Arvind Kumar Verma for A-4 Amrit Singh submits that he has already filed written submissions.

Heard. Considered.

Ld. Counsel is requested that a hard copy thereof be also placed in the judicial file as and when normal functioning of the courts is resumed.

Matter be now put up on 31.08.2020 for consideration.

A scanned signed copy of this order is being sent to Sh. Mukesh JJA, Computer Branch, RADDC via WhatsApp for uploading it on the official website of Delhi District Courts.

A copy of order is being retained, to be placed in the judicial file as and when normal functioning of the courts is resumed.

The present order has been dictated on phone to Steno Pawan Singhania.

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(Bharat Parashar)
Special Judge, (PC Act)
(CBI), Court No. 608
Rouse Avenue Court
New Delhi
06.08.2020.

CC No. 289/2019 (Old CC No. 79/16)
RC No. 219 2014 E 0015
Branch: CBI/EO-I/New Delhi
CBI Vs. M/s. SKS Ispat & Power Ltd. & Ors.
U/s. 120-B/420/467/468/471/201 IPC &
Sec. 13 (2) r/w 13 (1) (d) P.C. Act, 1988

06.08.2020.

Matter taken up today in compliance of Office Order No. Power/Gaz./RADC/2020/E-7784-7871 dated 30.07.2020 and also in continuation to orders No.819-903/DJ/RADC/2020 dated 16.05.2020, No. E1792-1876/DJ/RADC/2020 dated 22.05.2020, No. E-2574-2639/DJ/RADC/2020 dated 29.05.2020, No. E-3943-4029/DJ/RADC/2020 dated 13.06.2020, No. E-4121-4205/DJ/RADC/2020 dated 15.06.2020 and No. Power/Gaz./RADC/2020/E-5577-5661 Dated 29.06.2020 and Power/Gaz./RADC/2020/E-6836-6919 Dated 14.07.2020, of Ld. District & Sessions Judge-Cum-Spl. Judge (PC ACT) (CBI) Rouse Avenue District Court, New Delhi.

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The hearing of the present matter is being taken up via Cisco WebEx Platform in the presence (onscreen) of:

Present: Ld. Senior PP Sh. A.P. Singh, Ld. DLA Sh. V.K. Sharma and Advocate Ms. Tarannum Cheema for CBI along with IO Dy. SP Sanjay Sehgal.

Ld. Senior Advocate Sh. Mohit Mathur with Ld. Counsels Sh. Atul Shankar Mathur, Sh. Vivek Mathur for A-1 Company SKS Ispat & Power Ltd. and A-2 Anil Gupta.

Ld. Counsel Sh. Shishir Mathur for A-3 Deepak Gupta.

Ld. Counsel Sh. Arvind Kumar Verma for A-4 Amrit Singh and A-6 Jagannath Panda.

Ld. Counsel Sh. Jai Sahai Endlaw for A-5 Rakesh Kumar Singh.

Ld. Counsel Sh. Rahul Tyagi for A-7 H.C. Gupta and A-8 K.S. Kropcha.

APPLICATION U/S 173 (8) Cr.PC MOVED ON BEHALF OF A-1 M/S SKS ISPAT LTD.

Arguments have been heard on the aforesaid application as advanced by Ld. Senior Advocate Sh. Mohit Mathur on behalf of A-1 M/s SKS Ispat & Power Ltd. and by Ld. Senior PP Sh. A.P. Singh on behalf of Prosecution.

Ld. Senior Advocate Sh. Mohit Mathur has also addressed arguments in rebuttal.

Both the parties are at liberty to file written submissions and case laws, if any, in support of their arguments within one week.

Ld. Counsel Sh. Arvind Kumar Verma has filed written submissions on behalf of A-4 Amrit Singh and he has also submitted online the submissions as were received from A-6 Jagannath Panda.

E-copy supplied to prosecution.

Ld. Counsel is requested that a hard copy thereof be also placed in the judicial file as and when normal functioning of the courts is resumed.

Ld. Counsel Sh. Jai Sahai Endlaw for A-5 Rakesh Kumar Singh submits that though on the last date of hearing he had sought time to file written submissions but now he does not intend to file any written submissions on the point of charge.

Ld. Counsel Sh. Rahul Tyagi however seeks some more time to address arguments on behalf of accused H.C. Gupta and accused K.S. Kropcha.

Heard. Considered.

Case is now adjourned to 31.08.2020 for orders on the application u/s 173 (8) Cr.PC moved on behalf of A-1 M/s SKS Ispat Ltd.

A scanned signed copy of this order is being sent to Sh. Mukesh JJA, Computer Branch, RADDC via WhatsApp for uploading it on the official website of Delhi District Courts.

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**(Bharat Parashar)
Special Judge, (PC Act)
(CBI), Court No. 608
Rouse Avenue Court
New Delhi
06.08.2020.**